

**DIVISION BENCH**

**ITEM NO.122**

**NATIONAL COMPANY LAW TRIBUNAL**

**ALLAHABAD BENCH**

**PRAYAGRAJ**

**IA No.91/2024, IA No.187/2024 IN CP (IB) No.421/ALD/2019**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 3<sup>rd</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>INDUSTRIAL AND COMMERCIAL BANK OF CHINA LIMITED V/S HIPAD TECHNOLOGY INDIA PVT LTD.</b>
<b>UNDER SECTION</b>	<b>7 IBC (IN LIQUIDATION)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Shivanshu Kumar, Adv. : *For the Applicant/Liquidator, Sh. Ajit  
Kumar present in person in IA No.91/2024  
& IA No.187/2024*

Sh. Amitabh Agarwal Proxy for : *For the Respondent in IA No.91/2024*  
Sh. Zain Abbas, Adv.

**ORDER**

**IA No.91/2024**

- 1.** In this case, the Ld. Proxy Counsel Sh. Amitabh Agarwal representing on behalf of the Ld. Arguing Counsel, Sh. Zain Abbas for respondent, states that the Ld. Arguing Counsel is not available today due to some medical emergency. The said request was not opposed by the Ld. Counsel representing the Liquidator, and therefore the matter is adjourned for further hearing on 9<sup>th</sup> August, 2024.

**IA No.187/2024**

- 1.** This application has been filed U/s 33 (5) of the Code seeking *ex-post facto* for filing of the Section 9 petition which according to him has already been filed in finding before the NCLT Bench, Chandigarh.
- 2.** The matter has been heard and order reserved.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**3<sup>rd</sup> July, 2024**

*Avaneesh Kumar Singh  
(Stenographer)*

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**